

**PUNJAB VIDHAN SABHA**

**Bill No. 9-PLA-2016**

**THE PUNJAB APPROPRIATION BILL, 2016**

A

**BILL**

*to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year, 2015-2016.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation Act, 2016. Short title.
2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of ₹ 56,72,33,08,000 (Five thousand six hundred seventy two crores thirty three lacs and eight thousand only) towards defraying several charges, which will come in the course of payment to be made during the financial year, 2015-2016, in respect of the services and purposes, specified in column 2 of the said Schedule. Issue of  
₹ 56,72,33,08,000  
out of the  
Consolidated  
Fund of the State  
of Punjab for  
the financial  
year, 2015-2016.
3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year, 2015-2016. Appropriation.
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. Overriding effect  
of the Act.

## SCHEDULE

Demand No.	Services and purposes		Sums not exceeding		Total
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture and Forests	Revenue	27,45,60,08,000	1,46,91,000	27,47,06,99,000
		Capital	0	0	0
2	Animal Husbandry and Fisheries	Revenue	17,90,00,000	0	17,90,00,000
		Capital	3,27,97,000	0	3,27,97,000
3	Co-operation	Revenue	2,81,000	7,68,000	10,49,000
		Capital	55,92,64,000	0	55,92,64,000
4	Defence Services Welfare	Revenue	9,91,49,000	21,44,000	10,12,93,000
		Capital	0	0	0
5	Education	Revenue	3,95,84,98,000	7,01,42,000	4,02,86,40,000
		Capital	1,000	0	1,000
6	Election	Revenue	0	50,00,000	50,00,000
		Capital	0	0	0
7	Excise and Taxation	Revenue	1,23,62,25,000	3,50,000	1,23,65,75,000
		Capital	0	0	0
8	Finance	Revenue	3,000	2,000	5,000
		Capital	0	0	0
9	Food and Supplies	Revenue	2,03,71,17,000	42,14,000	2,04,13,31,000
		Capital	90,000	0	90,000
10	General Administration	Revenue	11,65,63,000	0	11,65,63,000
		Capital	18,16,80,000	0	18,16,80,000
11	Health and Family Welfare	Revenue	3,37,56,18,000	0	3,37,56,18,000
		Capital	3,82,88,000	0	3,82,88,000
12	Home Affairs and Justice	Revenue	1,16,67,46,000	1,36,79,000	1,18,04,25,000
		Capital	1,04,00,23,000	0	1,04,00,23,000
13	Industries	Revenue	3,12,38,000	1,42,48,000	4,54,86,000
		Capital	15,98,00,000	0	15,98,00,000
14	Information and Public Relation	Revenue	1,25,00,000	0	1,25,00,000
		Capital	0	0	0

1	2		3	4	5
			Rs.	Rs.	Rs.
15	Irrigation and Power	Revenue	1,000	0	1,000
		Capital	1,48,54,48,000	0	1,48,54,48,000
16	Labour and Employment	Revenue	4,16,43,000	0	4,16,43,000
		Capital	0	0	0
17	Local Government, Housing and Urban Development	Revenue	80,97,55,000	0	80,97,55,000
		Capital	2,64,49,29,000	0	2,64,49,29,000
19	Planning	Revenue	1,39,54,000	0	1,39,54,000
		Capital	3,68,82,000	0	3,68,82,000
21	Public Works	Revenue	1,000	0	1,000
		Capital	7,000	0	7,000
22	Revenue and Rehabilitation	Revenue	1,53,24,97,000	0	1,53,24,97,000
		Capital	0	0	0
23	Rural Development and Panchayats	Revenue	4,54,56,93,000	15,00,00,000	4,69,56,93,000
		Capital	0	0	0
24	Science, Technology and Environment	Revenue	2,73,18,000	0	2,73,18,000
		Capital	2,49,00,000	0	2,49,00,000
25	Social Security, Women & Child Welfare and Welfare of Scheduled Castes and Backward Classes	Revenue	85,56,74,000	5,60,000	85,62,34,000
		Capital	5,000	0	5,000
26	State Legislature	Revenue	3,94,50,000	4,01,000	3,98,51,000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	84,25,85,000	5,23,000	84,31,08,000
		Capital	4,000	0	4,000
28	Tourism and Cultural Affairs	Revenue	5,67,85,000	0	5,67,85,000
		Capital	28,15,50,000	0	28,15,50,000
29	Transport	Revenue	1,43,07,34,000	0	1,43,07,34,000
		Capital	9,58,82,000	0	9,58,82,000
	<b>Total :</b>	<b>Revenue</b>	<b>49,86,50,36,000</b>	<b>27,67,22,000</b>	<b>50,14,17,58,000</b>
		<b>Capital</b>	<b>6,58,15,50,000</b>	<b>0</b>	<b>6,58,15,50,000</b>
	<b>Grand Total :</b>		<b>56,44,65,86,000</b>	<b>27,67,22,000</b>	<b>56,72,33,08,000</b>

## STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India, read with Article 206 thereof, to provide for the appropriation out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the Financial Year 2015-2016.

PARMINDER SINGH DHINDSA,  
Minister for Finance, Punjab.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :  
The 14th March, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.—* The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 14th March, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).